

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 532 of 2020

In the matter of:

Shri Ankineedu Maganti

....Appellant

Vs.

State Bank of India

....Respondent

Present:

Appellant: Mr. Vaibhav Tomar, Advocate.

Respondent:

ORDER

(Through Virtual Mode)

21.01.2021: Mr. Vaibhav Tomar, learned counsel for the Appellant submits that the Adjudicating Authority (National Company Law Tribunal), Mumbai Bench, has reserved orders in the Company Petition. In view of the same, he seeks adjournment.

Post the matter on 22nd February, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Kanthi Narahari]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

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